GOVERNMENT OF INDIA SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO:5487 ANSWERED ON:13.12.2010 N VIOLATION OF LAWS FOR SCS Meghwal Shri Bharat Ram

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the details of the law enacted by the Government for the protection of the lives and property especially land belonging to people of scheduled castes category;

(b) the State-wise details of the law enacted by State Governments especially the Government of Rajasthan in regard to the above;

(c) whether cases regarding violation of these laws have come to the notice of the Government; and

(d) if so, the details thereof and the action taken thereon?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRID. NAPOLEON)

(a) The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, aims at preventing commission of offences by persons other than Scheduled Castes and Scheduled Tribes persons belonging to Scheduled Castes and Scheduled Tribes. Section 3 of the Act provides for punishment for offences of atrocities, which inter-alia, include offences related to land and property.

(b) Information is being collected and will be laid on the table of the House.

(c) & (d) The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 is implemented by the concerned State Governments.

On specific instances of offences under the aforesaid Act, as and when it comes to notice, factual report is sought from the concerned State Government. Moreover, the National Commission for Scheduled Castes is mandated under Article 338(5) of the Constitution to inquire into specific complaints with respect to the deprivation of rights and safeguards of the Scheduled Castes.